

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Or. no 3 May 2001

1. Counsel not filed

2. adj to 13.3.2001

For contd

R
12.3.2001

W

Counter filed -
Copy not served.D
18/4/01

Bench

On Memo

For consideration
of O.A. 494/2001 -

Copy not served.

D
23/5/01

Bench

1. Rejoinder not filed.

2. For consideration
of O.A. 494/2001D
21.6.01

Bench

1. Rejoinder not filed

2. For consideration
of O.A. 494/2001D
5/7/01

Bench

Free copies offered
Order dt. 6.7.2001
issued to counsel
of both sides.D
9.7.01A.O.J
S.O.C.JOrder dated 22.6.2001

Adjourned to 06.07.01 as

the lawyers are on strike.

O.A. 494/01 to lie over.

Vice-Chairman
22/6/01

Member(s)

Order dated 6.7.2001

Shri G. Sathathy for the petitioner submits
that the O.A. has become infructuous and therefore,
he does not want to press the same, as with
regard to his grievances he has already filed
another O.A. 234/01. In view of this, the O.A. is
disposed off for not being pressed.

Shri S. Behera, A.S.C. is present and heard.

O.A. 494/2001 filed by Shri Behera for vacation
of interim order dated 31.5.2000 is
allowed and the interim stay order stands
vacated in view of disposal of the O.A.

Vice-Chairman
6/7/01

Member(s)

1. Rejoinder not filed

2. For consideration
of O.A. 494/2001D
5/7/01

Bench

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